

SHRI K. R. GANESH: No, not at all. I have given a frank statement. It is a mechanical defect. Don't try to politicise it.

SHRI BHAGWAT JHA AZAD (Bhagalpur): We are equally concerned about the frequency of such instances. But unfortunately, the opposition is trying to attribute political motives to everything. It is judicious to say that it is used for election purposes. We appreciate the frankness of the minister's statement and we want him to enquire into the matter.

11.12 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115

श्री हुकमचन्द कछवाय (मुरैना)
अताराकित प्रश्न संख्या 3327 दिनांक 23-8-74 के (ख) भाग में कहा गया है कि फरीदाबाद स्थित केन्द्रीय मुद्रणालय के कर्मचारियों को 1-9-66 में दिल्ली की दरों पर नगर प्रतिपूर्ति भत्ता कमी भी नहीं दिया गया, जबकि मंत्रालय के आदेश संख्या 2(4)-ई 11(बी) 165, दिनांक 5 अक्टूबर, 1966 को देखने से यह स्पष्ट हो जाता है कि 1-9-66 से 28-2-69 तक फरीदाबाद के केन्द्रीय मुद्रणालय के कर्मचारियों को निम्न शर्तों पर दिल्ली की दरों के अनुसार शहरी भत्ता दिया गया :

1-9-66 में माढ़े बारह प्रतिशत (एक साल के लिए)

एक साल के बाद 75 प्रतिशत (6 माह के लिए)

उसके बाद 50 प्रतिशत (6 माह के लिये)

उसके बाद 25 प्रतिशत (6 माह के लिये)

फरीदाबाद के केन्द्रीय मुद्रणालय के एक कर्मचारी को प्रेम के उस समय क प्रबन्धक ने पत्र संख्या 36/प/68-69/10077 दिनांक 25-1-69 की जो वेतन प्रमाण

पत्र दिया उससे भी स्पष्ट होता है कि उस समय फरीदाबाद के केन्द्रीय मुद्रणालय में नगर प्रतिपूर्ति भत्ता मिलता था।

उम समय दिया गया नगरपूर्ति भत्ता का आधार भी मन्त्री जी ने नहीं बताया। इससे स्पष्ट होता है कि मन्त्री जी फरीदाबाद स्थित केन्द्रीय कर्मचारी जिनमें कि केन्द्रीय मुद्रणालय के कर्मचारी भी सम्मिलित हैं, उनकी न्यायसंगत मांग को टालने एवं उस समय के महंगाई के आड़ों और आज के महंगाई के आकड़ा को तुलना भी नहीं की। मुझे ऐसा लगता है कि सरकार कर्मचारियों को न्यायसंगत मांग पर पर्दा डालने का प्रयास कर रही है।

इससे साबित होता है कि मन्त्री महोदय ने प्रश्न का गलत उत्तर दिया था। मैं आश करता हूँ कि मन्त्री महोदय अपने उत्तर का ठीक करें।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In the reply given to part (b) of Unstarred Question No. 3327 asked by Shri Hukam Chand Kachwai in the Lok Sabha on 23-8-1974, I had *inter alia* stated that city compensatory allowance at Delhi rates had never been sanctioned/paid to the Central Government Press employees at Faridabad from 1-9-1966 or thereafter. This was based on the information received from the Ministry of Works and Housing. That Ministry has since stated, on the basis of the information furnished by the Press authorities, that city compensatory allowance at Delhi rates was in fact paid to the Press employees at Faridabad from 1-9-1966 as under:—

- (i) at Delhi rates for one year.
- (ii) @ 75 per cent of Delhi rates for next six months
- (iii) @50 per cent of Delhi rates for next six months.
- (iv) @25 per cent of Delhi rates for next six months.

These were discontinued thereafter.

Accordingly, the first sentence of the reply to part (b) of Unstarred Question No. 3327 answered on 23-8-1974 should be substituted as follows:—

"With the shifting of certain offices from Delhi to Faridabad Government had issued orders on 16-6-1966 granting CCA to the staff who were transferred to Faridabad on or after the 1st January, 1966 at Delhi rates as under:—

- (i) at Delhi rates for one year.
- (ii) @75 per cent of Delhi rates for next six months
- (iii) @50 per cent of Delhi rates for next six months
- (iv) @25 per cent of Delhi rates for next six months

It was discontinued thereafter.

This was done to mitigate the hardship, resulting from the shifting of these offices. Subsequently, however, on persistent demands from those Central Government employees stationed at Faridabad including the Central Government Press Employees posted there, who were not covered by the above mentioned orders, these orders were extended with effect from 1-9-1966 to all Central Government employees stationed at Faridabad as on 1-9-1966, who were not covered by the orders of 16-6-1966". I regret inaccuracies in my reply

11 19 hrs

RELEASE OF MEMBER

MR SPEAKER: I have to inform the House that I have received the following telegram, dated the 8th September, 1974, from the Commissioner of Police Ernakulam City:—

"Shri N. Sreekantan Nair, Member, Lok Sabha, who was arrested

at 10.20 hours on the 6th September, 1974, under Section 151, Criminal Procedure Code, for obstructing picketing at the High Court, Ernakulam, was released at 18.00 hours on the 6th September, 1974."

SHRI JYOTIRMOY BOSU: Diamond Harbour W/L, every day one M. P. is arrested?

MR SPEAKER. The law does not count days. He is a good man. It would have been very inconvenient for him to picket there

11.20 hrs

PERSONAL EXPLANATIONS BY MEMBERS

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip): Sir, on 9-8-1974, I made a statement that on 14-11-1973 I was detained for four hours in Raqaghat and that no intimation to that effect was sent to the Lok Sabha. My statement so far as it relates to intimation sent to Lok Sabha was not correct and it was based upon misleading information inasmuch as I subsequently found that on 16-11-1973 the Speaker made mention of my arrest and actually read out a telegram in that behalf. I am unhappy over this mistake and I want to go on record with the corrected state of things and also my expression of regret

SHRI JYOTIRMOY BOSU (Diamond Harbour) Mr Speaker, Sir, on 5-9-1974 I was speaking on the privilege issue. The following could be seen from the Debates (Pages 15230-31):—

"SHRI RAM GOPAL REDDY: Our information is that for every question he is putting, he is getting about Rs. 4,500/-.

SHRI JYOTIRMOY BOSU: I shall give you the whole of it. Make a check. You can come to my house and take whatever is there